



The Municipal Corporation Acts (Amendment) Act, 1989

Act 14 of 1989

Keyword(s):

Assessment List, Bakery or Bake-House, Backward Class of Citizens, Budget Grant, Bustee, Business, Candidate, Carriage, Cart, Casual Election, Cesspool, Connected Privy, Connected Urinal, Corporation, Corporation Building, Corporator, Cubical Extents, Drain, Drug, Dwelling House, Dangerous Disease, Eating House, Election Authority, Election Agent, Election Commission, Entry Tax, Environmentalist, Essential Services, Factory, Frame Building, Infectious Disease, Octroi, Offensive Matter, Premises, Privy, Public Place, Public Securities, Public Street, Public Analyst, Public Building

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THE MUNICIPAL CORPORATION ACTS
(AMENDMENT) ACT, 1989*.

ACT No. 14 OF 1989.

[4th July, 1989.]

An Act further to amend the Hyderabad Municipal Corporations Act, 1955, the Visakhapatnam Municipal Corporation Act, 1979 and the Vijayawada Municipal Corporation Act, 1981.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fortieth Year of the Republic of India as follows:-

1. This Act may be called the Amendment of Act 11 of 1956. Municipal Corporation Acts (Amendment) Act, 1989.

*Received the assent of the Governor on the 30th June, 1989. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Part-IV A, Extraordinary, dated the 15th February, 1989 at Page 10.

2. In the Hyderabad Municipal Corporation Act, 1955,—

(1) in section 147, in sub-section (1), for the expression "as if such property were land needed for a public purpose within the meaning of the Hyderabad Land Acquisition Act, 1309 Fash", the expression "in accordance with the provisions of the Land Acquisition Act, 1894 as amended from time to time as if such property were land needed for a public purpose within the meaning of the provisions of the said Act" shall be substituted.

Central Act
1 of 1894.

(2) in section 387, in sub-section (1), for the words "Compensation shall be paid by the Commissioner", the expression "Compensation in accordance with the provisions of the Land Acquisition Act, 1894 as amended from time to time, shall be paid by the Commissioner" shall be substituted.

Central Act
1 of 1894.

3. In the Visakhapatnam Municipal Corporation Act, 1979, in section 7, in sub-section (1), the expression "except Chapter V, sections 380, 381, 382, 383, 384, 385, and 387 in Chapter-XI and Chapter-XIII thereof" shall be omitted.

Amendment
of section 7
Act 19 of
1979.

4. In the Vijayawada Municipal Corporation Act, 1981, in section 7, in sub-section (1), the expression except Chapter-V, sections 380, 381, 382, 383, 384, 385 and 387 in Chapter-XI and Chapter-XIII thereof" shall be omitted.

Amendment
of section 7.
Act 23 of
1981.